

Central Administrative Tribunal
Principal Bench

C.P. No.172/2001 In
O.A. No.2080/1999

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New Delhi this the 6th day of January, 2003

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Kuldip Singh, Member (J)

Shri Tejvir Singh
S/o late Shri Bhim Sen,
R/o 13/205 Trilok Puri,
Delhi-110091.

-Applicant

(By Advocate: Shri Ravi Kant, proxy for
Shri Arun Bhardwaj)

Versus

1. Shri S.P. Aggarwal
Director General of Health Services
Nirman Bhawan,
New Delhi.
2. The C.P. Singh
Medical Superintendent
Dr. Ram Manohar Lohia Hospital
New Delhi.

-Respondents

(By Advocate: Shri R.D. Aggarwal and
Shri G.R. Choubey, proxy for
Shri Rajinder Nischal)

ORDER (Oral)

Mr. Kuldip Singh, Member (J)

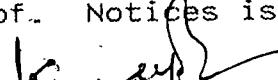
OA-2080/1999 was disposed of vide order dated 8.1.2001 whereby disciplinary proceedings initiated against the applicant have been quashed and the case has been remanded back to the disciplinary authority for passing appropriate orders in accordance with law. However, the applicant has come up with the Contempt Petition complaining therein that the disciplinary authority has not complied with the directions given by the court. In reply to this, respondents have filed their counter affidavit and stated that they have complied with the orders passed

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by this Tribunal and final order has been passed on 18.11.2002. A perusal of the final order shows that respondents after completing the disciplinary proceedings have imposed a penalty of removal from service upon the applicant, so this order shows that the directions given by the Tribunal have been complied with. If applicant has any grievance against this order, he may agitate the same in accordance with law.

2. Contempt Petition-172/2001 is disposed of. Notices issued to the respondents are discharged.


(Kuldeep Singh)
Member (J)


(V.K. Majotra)
Member (A)

cc.